

Central Administrative Tribunal
Principal Bench: New Delhi

CP 305/97 in OA 683/97

New Delhi, this the 23rd day of December, 1997

Hon'ble Dr. Jose P. Verghese, Vice-Chairman (J)
Hon'ble Shri S. P. Biswas, Member (A)

(5)

Shri K.K. Sandal,
s/o Pt. Thakur Dass Sharma,
R/o House No. 1 Road No. 9,
Punjabi Bagh Extension,
New Delhi.Applicant

(By Advocate: Shri S.K. Sawhney)

Versus

Shri S.P. Mehta,
General Manager,
Northern Railway,
Baroda House,
New Delhi.

Shri K.R. Mehra,
Chief Administrative Officer,
(Construction)
Northern Railway,
Kashmere Gate,
Delhi.Respondents

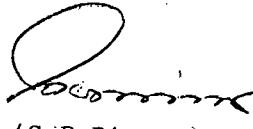
(By Advocate: Shri P.S., Mahendru)

O R D E R (ORAL)

Dr. Jose P. Verghese, Vice-Chairman (J)-

In pursuance to our order dated 9.12.1997, respondents have filed an affidavit stating that the order of this court has been complied with and the only formality remains to be done is only the disbursement of the retiral dues and the same has been undertaken to pay with 18% interest from the date it became due. The counsel for the respondents submits that the actual disbursement will take place within a week from today.

In view of the affidavit and in view of the undertaking given by the respondents' counsel, we dispose of this Contempt Petition and discharge notices giving liberty to the petitioner to file an MA to revive the same in case no actual disbursement of the amount takes place within a week's time from today.



(S.P. Biswas)
Member (A)



(Dr. Jose P. Verghese)
Vice-Chairman (J)

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